

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 48

MA 1544/ 2019 MA 3216/2019 CA 40/2020 CA 473/2020 IA 28/2021 in CP
1498/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.10.2023**

NAME OF THE PARTIES: **ITC LTD & ANR V/s HOTEL LEELA**
VENTURES LTD & ORS

Section 241(1), 242(4) of the Companies Act, 2013

ORDER

MA 1544/ 2019 MA 3216/2019 CA 40/2020 CA 473/2020 IA 28/2021 in CP
1498/2019

- 1) Ms. Sneha Jaisingh, Ld. Counsel for the Petitioners, Mr. Rohan Kadam, Ld. Counsel for Respondent Nos. 2, 3, 7 to 14 and Mr. Venkatesh Dhond, Ld. Sr. Advocate for Respondent No. 16 are present.
- 2) Ld. Counsel for Respondents seek time to place on record Affidavit in Replies contending that they could not file the same till date on account of non addition of Respondents in DMS Portal. Time is allowed.

- 3) Respondents shall file and place on record Affidavit in Replies well before the adjourned date by duly serving copies to the other side at least two days in advance.
- 4) Stand over to 29.11.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**